

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 55
ANSWERED ON 20/07/2026**

ACCELERATING IMPLEMENTATION OF PMAY-U 2.0

55. SHRI LAHAR SINGH SIROYA :

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether Government has accelerated the implementation of PMAY-U 2.0 to provide affordable housing to eligible urban families;
- (b) the number of applications received and houses sanctioned so far, State/UT-wise including Karnataka;
- (c) the details of financial assistance released during 2025-26 and 2026-27; and
- (d) the measures taken to ensure timely completion of sanctioned houses?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The Scheme Guidelines may be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

PMAY-U & PMAY-U 2.0 are demand driven schemes. States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions, select the beneficiaries based on eligibility criteria and implement housing projects. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

Contd...2/-

Based on the project proposal submitted by States/UTs, a total of 127.68 lakh houses including 16.20 lakh under PMAY-U 2.0 have been sanctioned by the Ministry, so far. Out of which, 121.03 lakh houses have been grounded and 99.07 lakh are completed/ delivered to the beneficiaries across the country as on 13.07.2026. A total of 5.78 lakh houses have been sanctioned in the State of Karnataka, of which 4.99 lakh houses have been grounded and 4.07 lakh houses are completed/delivered to the beneficiary under PMAY-U including 1,124 houses under ISS vertical of PMAY-U 2.0. No houses under BLC/AHP/ARH verticals of PMAY-U 2.0 have been sanctioned in the State of Karnataka, so far. A total of ₹ 13,242 crores of financial assistance has been released during 2025-26 and 2026-27 under PMAY-U and PMAY-U 2.0.

The Ministry conducts regular review with the States/UTs on progress of the scheme including timely submission of compliances by States/UTs for subsequent release of Central Assistance and its utilization for completion of the sanctioned houses within the stipulated timeline.
